

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Fourth Lok Sabha**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## TWENTY-NINTH REPORT

(FOURTH LOK SABHA)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Twenty-ninth Report.

2. The Committee met on the 22nd April, 1968, for—

(I) Classification and allocation of time for discussion of the following Bills under Rules 294 (1) (b) and 294 (1) (c) of the Rules of Procedure respectively:—

(1) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 31A, 168 etc.*) by Shri Era Sezhiyan.

(2) The Indian Pensions Bill, 1968 by Chaudhary Nitiraj Singh.

(3) The Constitution (Amendment) Bill, 1968 (*Substitution of article 220*) by Shri Om Prakash Tyagi.

(II) Examination of the Constitution (Amendment) Bill\*, 1968 (*Amendment of articles 90, 92 etc.*) by Shri Srinibas Mishra under Rule 294 (1) (a) of the Rules of Procedure.

### *Classification and Allocation of time to Bills.*

3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Era Sezhiyan, Om Prakash Tyagi and Chaudhary Nitiraj Singh attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time to them as indicated below:—

(1) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 31A, 168 etc.*) by Shri Era Sezhiyan. 1 hour.

(2) The Indian Pensions Bill, 1968 by Chaudhary Nitiraj Singh. 1½ hours.

(3) The Constitution (Amendment) Bill, 1968 (*Substitution of article 220*) by Shri Om Prakash Tyagi. 1 hour.

*Examination of the Constitution (Amendment) Bill, 1968 (Amendment of articles 90, 92 etc.) by Shri Srinibas Mishra.*

5. The Member incharge of the Bill had been invited to be present at the sitting. He did not attend the sitting.

6. The Bill sought to amend articles 90, 92, 179, 181 etc. of the Constitution so as to provide that sittings of the Houses for removal of the Chairman of the Council of States or the Speaker of the House of the People or the Chairman or the Speaker of the State Legislature shall be fixed by the President or the Governor, as the case may be, and such sittings shall be held on the appointed day and time notwithstanding any order, direction, decision or resolution to the contrary.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

### *Recommendations*

7. The Committee recommend that—

(i) the categorisation and allocation of time to Bills, as shown in paragraph 4 above, be agreed to by the House; and

(ii) Shri Srinibas Mishra be permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI;

April 22, 1968.

Vaisakha 2, 1890 (Saka).

R. K. KHADILKAR,

Chairman.

Committee on Private Members' Bills  
and Resolutions.

\*Circulated to Members separately (Bill No. 37).